

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: SHRI. RAJEEV BHARDWAJ – HON’BLE MEMBER (J)  
CORAM: SHRI. SANJAY PURI - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 14.09.2023, At 10:30 AM**

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| <b>TRANSFER PETITION NO.</b>            |  |
| <b>COMPANY PETITION/APPLICATION NO.</b> | IA (IBC)/1481/2023 in Company Petition IB/296/2022 |
| <b>NAME OF THE COMPANY</b>              | Manjeera Retail Holdings Pvt Ltd                   |
| <b>NAME OF THE PETITIONER(S)</b>        | Catalyst Trusteeship Ltd                           |
| <b>NAME OF THE RESPONDENT(S)</b>        | Manjeera Retail Holdings Pvt Ltd                   |
| <b>UNDER SECTION</b>                    | 7 of IBC   |

**ORDER**

**IA (IBC)/1481/2023**

**Present:** Ld. Counsel for the Applicant.  
Ld. Counsel for the Respondent.

This application has been moved for replacement of the IRP Mr. Vamsi Kambhammettu with Mr. Birendra Kumar Agarwal, which was approved with 92.65% votes. Consent of the proposed of Resolution Professional along with NOC of the existing Resolution Professional have also been taken. Accordingly, this application is allowed and Mr. Birendra Kumar Agarwal is appointed as Resolution Professional.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**